

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. 248/KB/17

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th July, 2017, 10.30 A.M

Name of the Company	Amit Iron Pvt.Ltd. -Versus- Imeco Limited.		
Under Section	433,434		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

3. R. N Ghose, Adv. Petitioner Saha.
Appabrita Saha, Adv. 13/7/17.

Mr. Be - Lia. Adv
Urmila Chakrabarti Adv

Company/
Respondent -

13/7/17

13 07 2017 - - - - - C.P.No.248/KB/17 - Amit Iron Pvt. Ltd.
Versus Imeco Limited.

ORDER

Ld. Lawyer on behalf of Operational Creditors is present.

During the course of the argument none of the documents are matching with the submissions. He claims that from 2010 to 2012 he has stopped supply to the corporate debtor because of non-payment. Further, Ld. Lawyer appearing on behalf of Operational Creditor failed to produce any document which will show that the corporate debtor has received the goods supplied, if any, by Operational Creditor.

However, the Ld. Lawyer is pressing for some time to complete the records. For the ends of justice 4 days' time is allowed.

Fixed on 18.07.2017

MANORAMA KUMARI
MEMBER(J)